

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013

(Arising out of impugned final judgment and order dated 13/08/2013 in CRLR No. 421/2006 passed by the High Court of Judicature at Allahabad)

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T. and permission to file additional documents and stay and office report)

Date : 20/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Giriraj Subramaniam, Adv.
 Ms. Liz Mathew, Adv.
 Mr. Simarpal Swamy, Adv.

For Respondent(s) Mr. Gaurav Bhatia, Adv.
 Ms. Pragati Neekhara, Adv.
 Mr. Utkarsh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On filing of the application by the petitioner for impleading the accused-Akhilesh Kumar Singh as party respondent, the Registry shall issue notice forthwith returnable within four weeks.

Dasti, in addition, is also permitted.

(Rajni Mukhi)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master